

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 115

CP No. 46/Chd/Hry/2022

**IN THE MATTER OF:**

Aman Sarin

...Petitioner

Vs.

ROC. NCT of Delhi & Haryana

...Respondent

**Under Section:** 252 (3), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 22.05.2024.

-sd-  
Court Officer

April 19, 2024  
SM